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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

O.A.No.919 of 2012  
Cuttack this the 21<sup>st</sup> day of December, 2012

**CORAM  
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)**

Manorama Routh,  
Aged about 62 years,  
W/o.Late Ramakanta Routh,  
Vill-Sanhalpara,  
PO-Sankuanl,  
Dist.Jajpur,  
Residing at Vill/PS-Mangalpur,  
Dist.Jajpur.

.... Applicant

(By Advocates: Mr.P.K.Tripathy,Md.Riaz)

**-VERSUS-**

UNION OF INDIA represented through –

1. Secretary,  
Government of India,  
Ministry of Defence,  
Indian Ordnance Factories,  
Ayudh Bhawan,  
Kolkata-700 002.
2. Secretary,  
Ministry of Personnel,  
PG& Pensions Department  
Of Pension & Pensioners' Welfare,  
Lok Nayak Bhawan,  
Khan Market,  
New Delhi.
3. The Principal Controller of Defence Accounts (Pensions)  
Draupadighat,  
Allahabad-211 014.
4. General Manager  
(Asst. Work's Manager/Estt) of Gun & Shell Factory,  
Cossipore,  
Calcutta-2.

.....Respondents

(By Advocate: )



O R D E R

(Oral)

MR.A.K.PATNAIK, MEMBER (I):

The Applicant is the wife of Ramakanto Routh who while working as Charge Man I (N/T) under the Respondent No.4 retired from service w.e.f. 31.5.2004. After his retirement he was sanctioned all his dues such as pension etc. But from 09.06.2006 his whereabouts being not known the applicant lodged an FIR before the concerned police station but till date her husband has not been traced out by the Police. Despite passage of seven years and repeated representations it has been alleged that neither family pension has been sanctioned nor she has been favoured with any reply on her repeated representations made to the concerned authorities though she is entitled to the same as per Rules. In this regard Learned Counsel for the applicant has placed reliance on the OM dated 14<sup>th</sup> September, 2011 (Annexure-8).

2. Having heard Learned Counsel for both sides, perused the records. This being a matter of sanction/payment of family pension and as reported till date no reply has been given by the Respondents on the repeated representations submitted by the applicant, the latest one is being made on 30.06.2011 under Annexure-A/7, this Original Application is disposed of with a direction to the Respondent No.4 (General Manager (Asst. Work's Manager/Estt.) of Gun & Shell Factory, Cossipore, Calcutta-2) to consider the representation at Annexure-A/7 if it is still pending, keeping in mind the provision as

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enumerated in OM dated 14.09.2011 (Annexure-A/8) and communicate the decision in a reasoned order to the Applicant within a period of 60(sixty) days from the date of receipt of copy of this order. No costs.

3. Copy of this order along with OA be sent to the Respondent No.4 for compliance.

*Alees*  
**(A.K.PATNAIK)**  
**Member (Judl.)**

